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State Governments biwe also been suitably advised to have the activities of such foreigners carefully watched and take prompt penal action for any infringement of law].

Setting up of Corporations for Thermal and Hydro Electric Projects

*792. SHRI AWADESHWAR PRASAD SINHA : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether there is any proposal under Government's consideration tc set up two separate Corpora.ions for thermal and hydro electric projects in the Central sector;

(b) if so, what are the details thereof; and

(c) what, action Government have so far taken in the matter?

THE MINISTER OF IRRIGATION AND POWER (SHRI K, C. PANT): (a) Yes, Sir.

(b) and (c) Details are being worked out.

Pilling up of posts in the IAS Cadre

*793. SHRI NABIN CHANDRA BURA-GOHAIN :

SHRI K. 8. CHETTRf:

Will the PRIME MINISTER be pleased to state :

(a) whelher it is a fact that the Uttar Pradesh Government have suggested to the Central Government that 40 per cent of the posts in the I.A.S. Cadre should be filled up through promotion from the State Civil Service instead of the present quota oi 25 percent of posts; and

(b) if so, what action Government have taken thereon?

THE MINISTER OF STATE IN fl'.1 MINISTRY OF HOME AFFAIRS AND THE DEPARTMENT IN OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) In reply to a circular from the Central Government seeking the views of ihe State Governments on the recommendation of the Administrative Reforms Commission contained in its Report on 'Personnel Administration' that the quota of vacancies in Class I to be filled by promotion be increased upto a maximum of 40 per cent, where the existing quota fell

short of that percentage, in so far as that recommendation pertained to promotion from the State Services to the All India Services, the Government of Uttar Pradesh had stated that it agreed with the recommendation.

(b) The matter is under the consideration of the Central Government.

Appoii (ment of an Officer of Higher Judicial Services of Haryana/Punjab as Legal Remembrancer, Chandigarh

*794. SHRI O. P. TYAGI : Will the Minister cf HOME <u>FFAIRS</u> be pleased to refer to the leply given to Unstarred Question 256 given in the Rajya Sabha on the 25th July, 1974 and stale :

(a) whether there is any proposal under Government's consideration to appoint officers of tlie higher judicial services of Haryana/ Punjab who are working as Disti ict Additional District Judges to ihe post of Legal Remembrancer in the Union Teiritoiy of Chandigarh keeping in view the higher responsibilities and allowances which the post carties; and

(b) if not, what are the reasons therefoi?

THE MINISTER OF HOME AFFAIRS (SHRI UMASHANKAR DIKSHIT) : (a) and (b) Normally an officer of lower juri-cial service is appointed to this post but, if the incumbent is promoted to higher judicial service in ais parent State and his continuance as Legal Remembrancer is considered necessary in public interest, he is allowed the pay he would have drawn in his parent State. In view ol" the size of the Union Territory and the nature of duties and responsibilities attached to the post it is not considered necessary io appoint to the post an officer who is already a District or Additional District Judge.

Dams in Kokpara in Bihar

*795. SHRI C.P. MAJHI: Will the Minister of IRRIGATION AND POWER be pleased to state:

(al whether there is a scheme under Government's consideration to control the river Subernarckha by having dams in Kokpara in Bihar with subsidiary dams and barrages in West Bengal; and

(b) if so, what are the details thereof?

THE MINISTER OF IRRIGATION AND POWER (SHRI K.C. PANT): Ii! and (b) No such scheme lias been proposed for the control of the Subeernarekha river. However, the State Government of Orissa have a proposal under investigation foi the construction of a barrage across the liver Subernarckha at Kokpara in Bihar so as to provide water for irrigation.

Farakka Barrage water tc Calcutta river

*796. SHRI D. L. SEN GUPTA: Will the Minister of IRRIGATION ANO POWER be pleased to state:

(a) by when the Hooghly river will have the benefit of 40,000 cusec water through the Farakka Barrage;

(b) what are the causes for the delay;

(c) whether 40,000 cusec water will be available throughout the year; and

(d) if the reply to part (c) above be in the negative, whether Government have any scheme to fulfil the object for which the Fa rakka Barrage was originally planned?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANT): (a) to (d) A statement is laid on Table of the House.

Statement

Farakka barrage water to Cakutta river

(a) The Feeder Canal of the Farakka Barrage Project is expected to be completed by the end of this year and thereafter; the project will be commissioned.

(b) The delay in the past is mainly attributable to the law and order situation in the Project area, resistance of local people demanding additional <u>bridj.es</u> across the Feeder Canal and various other difficulties encountered in the execution of the canal.

(c) and (d) The question of allocation of the available fair weather flo-.v of the Ganga is under discussion between the Governments of India and Bangladesh. It has been decided thattheIndo-Bangladesh Joint Rivers Commission should study and make recommendations regarding the best means of augmenting the fair weather flow of the Ganga through optimum utilization of the water resource of the region available to the two countries.

to Questions

Centralisation and Decentralisation of Central Secretariat Services

*797. SHRI GANESH LAL MALI: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that the process of repetitive centralisation and decentralisation of Central Secretariat Services since independence has caused disruption in the relative seniority of the Lower Division Clerks appointed prior to 1947, with the result that while clerks in certain offices and departments were directly promoted as Assistants, others were neglected and those so promoted were later included in the Regular Temporary Establishment list for promotion to the post of Assistants and others shown as senior to them in the Civil List of Grade I of Cential Secretariat Clerical Service published on November 1, 1962 were not so included in the RTE List;

(b) if so the steps contemplated to bring about equitable readjustment of their relative seniority for inclusion in the said RTE list on the basis of their seniority as per the said Civil List of CSCS; and

(c) the reasons for not bringing about such readjustment so far?

THE MINISTER. OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL: (SHRI RAM NIWAS MIRDHA): (a)

to (c) A statement is laid on the Table of the House.

Statement

Before 1954 there was no Central Secretariat Service of Lower Division Clerks for whom each Ministry/Department had its own Cadre. There was, therefore, no all-Secretariat seniority list of such Clerks. The Central Secretariat Service (including the Grade of Assistant and above) and the Central Secretariat Clerical Service were created on centralized basis in 1951 and 1954 respectively. The general principle adopted for initial constitution of the Services was that if a person had been promoted or appointed